

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)**

Appeal No.33 of 2025  
(IA No. 315 of 2025)

with

Appeal No.34 of 2025  
(IA No. 315 of 2025)

**In the matter of**

RSA Dynamic Motors LLP

..... Applicant

V/s

State of Punjab and Others

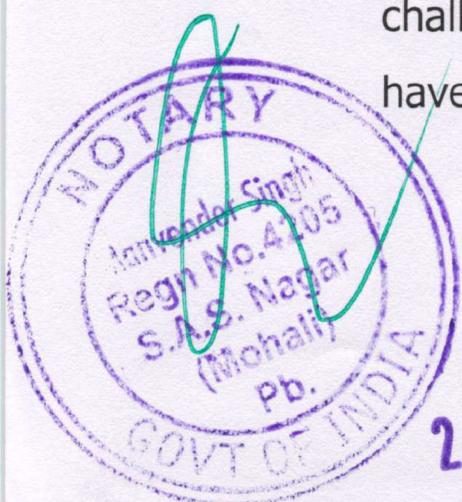
..... Respondent

Short reply by way of affidavit of Er. Navtesh Singla, Environmental Engineer, Regional Office, SAS Nagar on behalf of Punjab Pollution Control Board.

I the above-named deponent, do hereby, solemnly affirm and state as under:

**RESPECTFULLY SHOWETH**

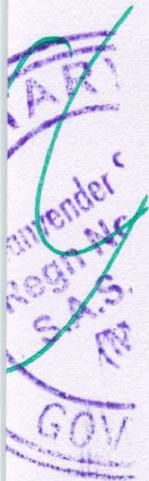
- 1) That the above-mentioned appeals have been filed by the appellant u/s 16 (a) and 16 (c) read with Section 18 of the National Green Tribunal Act, 2010 challenging the orders dated 10.03.2025 and 27.02.2025 whereby the appeals have been dismissed against the order for revocation of consent to operate.



26 AUG 2025

- 2) That vide order dated 11.07.2025, this Hon'ble Tribunal has given four weeks times to the Punjab Pollution Control Board to decide the representation dated 11.11.2024 of the appellant M/s RSA Dynamic Motors LLP.
- 3) That in compliance to order dated 11.07.2025 of this Hon'ble Court, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar has decided the representation dated 11.11.2024 of the appellant by passing a detailed speaking order bearing no. 73 dated 20.08.2025. A copy of the order dated 20.08.2025 passed by the Environmental Engineer has been forwarded to Sh. O.P Sharma, Legal and Liaison Officer, RSA Dynamic Motors LLP, Tricity Trade Tower, Ground Floor, Zirakpur-Patiala Road, Zirakpur for information vide endorsement no. 2671 dated 20.08.2025. A copy of letter endorsement no. 2671 dated 20.08.2025, alongwith speaking order bearing no. 73 dated 20.08.2025 is enclosed herein as **Annexure-A**.
- 4) That the relevant paragraphs no. 9 and 10 of the order no. 73 dated 20.08.2025 are reproduced below for kind perusal

*"9) That it is relevant to mention here that M/s RSA Dynamic Motors LLP cannot operate the TATA Agency service station without the amendment in the conditions of the Environmental Clearance and can only operate the showroom at the site. The Board has imposed a special condition with regard to the obtaining of revised Environmental Clearance for the operation of service station which is reasonable. In view of the violation being committed, the Board has granted hearing to both the parties separately i.e. the project proponent M/s G.S. Promoters and Developers as well as appellant M/s RSA Dynamic Motors. It is for the parties to decide further course of action to cure the shortcoming of obtaining the revised Environmental Clearance for the operation of the service center. Appeals filed by M/s RSA Dynamic Motors LLP before the Appellate Authority have also been declined.*



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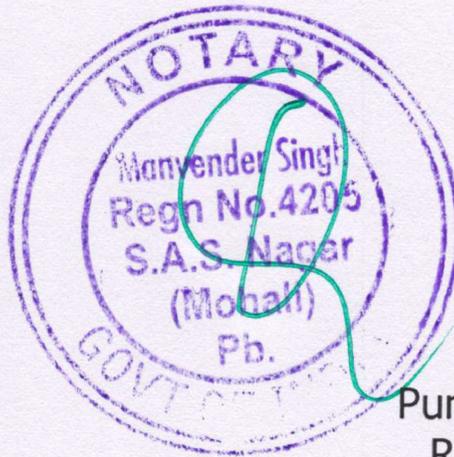


26 AUG 2025

10) After consideration of the entire facts and circumstances of the case, it is clear that without obtaining of revised Environmental Clearance, the service station cannot be operated by M/s RSA Dynamic Motors LLP in the car showroom at the present site. There is no restriction, however, for the operation of the showroom. The representation dated 11.11.2024 of RSA Dynamic Motors LLP is disposed of as such."

5) That the deponent may kindly be allowed to place on record the short reply in compliance to order dated 11.07.2025 for consideration and appropriate orders.

Date: 26.08.2025  
Place SAS Nagar



Deponent  
*(Signature)*  
(Navtesh Singla) 26/8/25  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, SAS Nagar  
On behalf of Punjab Pollution Control Board

**Verification**

Verified that the contents of para no.1 to 4 of the above reply are true and correct to my knowledge as derived from the official record. Para no.5 is prayer. No part of the above reply is false and nothing material has been kept concealed therein.

Date: 26.08.2025  
Place SAS Nagar

Deponent  
*(Signature)*  
(Navtesh Singla) 26/8/25  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, SAS Nagar  
On behalf of Punjab Pollution Control Board

I know Deponent Personally  
And Her/She Has Signed  
My Presence

Manvinderjit Singh  
9815497419

Register No. 235  
Regn. No. 101  
MANVENDER SINGH  
NOTARY  
JUDICIAL COURTS COMPLE  
S.A.S. NAGAR (MOHALI) - PF  
(INDIA) REGD. NO. 4205

26 AUG 2025  
Attested as Identified  
MANVENDER SINGH  
NOTARY  
S.A.S. Nagar (MOHALI)  
PUNJAB, (INDIA)

Certified that the Affidavit/SPA/GPA/ Agreement/Undertaking/PD/ RNIB etc. document has been read over & explained to the Deponent/Executant, who seemed perfectly to understand the same at the time of making thereof.

# Punjab Pollution Control Board

Regional Office, SAS Nagar

No. 73  
Date: 20/8/2025

Subject: Representation dated 11.11.2024 on the subject of request for withdrawal of condition no. 2 mentioned under special condition imposed in authorization letter dated 14.10.2024 issued in favour of RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur-Patiala Road, SAS Nagar – disposal thereof.

## Order

Appeal No. 33 of 2025 and Appeal no. 34 of 2025 filed by RSA Dynamic Motors LLP under Section 16 (a) and 16 (c) read with Section 18 of the National Green Tribunal Act, 2010, against the order dated 10.03.2025 of the Appellate Authority are pending before the Hon'ble National Green Tribunal. It is alleged in the appeals that the consent to operate has been revoked by the Board and the appellant has been directed to close down the unit.

2) Vide order dated 11.07.2025, the Hon'ble National Green Tribunal has given four weeks' time to Punjab Pollution Control Board to decide the representation dated 11.11.2024 of the appellant M/s RSA Dynamic Motors LLP.

3) The case has been examined in compliance to order dated 11.07.2025 of the Hon'ble National Green Tribunal. Upon examination of the case, it is observed that M/s RSA Dynamic Motors LLP was granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 vide CTOW/fresh/SAS/2022/20045279 dated 10.10.2022 valid upto 30.09.2026 subject to certain conditions and with following special condition

- a) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- b) The project proponent shall install the water meters at various points on its provided arrangement for the recirculation of washed water and maintain the record of water meters so as to verify the zero discharge.



4) During visit of the service station by officer of the Board on 18.05.2024 it was observed as under that the site is being used as service centre for TATA Vehicles and it has not obtained authorization under the Hazardous Waste and Other Waste (Management and Transboundary Movement) Rules, 2016. As per record the industry is lifting the ETP sludge to TSDF Nimbua and waste oil to authorized recycler. However, the service station could not produce any record regarding disposal of empty container @ category 33.1 Oil Filters @ category 5.2 and paint filter / sludge @ category 21.1. The service station has also failed to submit revised Environmental Clearance regarding operation of service station in the said project for continuing its operation.

5) After the issuance of a show cause notice, M/s RSA Dynamic Motors LLP was granted authorization under the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 on 11.10.2024 valid upto 30.09.2026 for collection, generation, storage and disposal of hazardous waste as mentioned in the authorization. The authorization was granted with general and specific conditions that:

- a) The main developer (i.e. M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS) shall get its Environment Clearance revised / amended from the competent authority regarding the service station.
- b) The unit will get its EC amended from MoEF&CC, SEIAA within 02 months failing which the Bank Guarantee amounting to Rs. 1.0 Lac submitted by the unit shall be encashed.

6) The site of the service centre (M/s RSA Dynamic Motors LLP) was visited by the officer of the Regional Office, SAS Nagar on 09.12.2024 and it was observed that the site is being used as a service center for Tata Vehicles' & was in operation during the visit, the service station has installed ETP for treatment of effluent generated from washing of vehicles and the same was in operation during the visit, the service station has maintained record regarding operation of ETP and as per record about 3-4 KLD of effluent is treated daily in the ETP, and the same is discharged into sewer network of the building. It was observed that the service station is not operating on ZLD, as per the consent granted to it. The DG set of 25 KVA has been provided with canopy but inadequate stack height. The service station has failed to submit revised Environmental Clearance for operation of service station, as per special

condition mentioned in the 'Consent to Operate' and authorization granted under the Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016.

7) The project proponent was issued show cause notice for revocation/cancellation of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 5016-17 dated 03.01.2025 with an opportunity of personal hearing before the Senior Environmental Engineer (ZP-1) of the Board on 13.01.2025. The representative of the project proponent attended the personal hearing and submitted written reply, which was taken on record. The representative informed during hearing that they are pursuing the promoter i.e., M/s TRICITY TRADE TOWER DEVELOPED BY GS PROMOTERS & DEVELOPERS for getting the revised EC and requested to give some time to obtain the same. He further assured comply with the other observations of the visiting officer of the Board. After hearing, following decisions were taken.

- a) The Consent to operate granted to the project proponent under the provisions of the Water Act, 74 ad Air Act, 1981 shall be revoked/ cancelled. Further, the authorization granted under the hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 shall be Cancelled being the project proponent failed to comply with the conditions mentioned therein.
- b) Environmental Engineer, Regional Office, SAS Nagar shall encash the Bank Guarantee submitted by the industry amounting to Rs. 1.0 Lac (one Lakh) immediately.
- c) Further action under u/s 33-A / 31-A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 shall be initiated against the industry for its closure.
- d) Further action will be taken after receipt of report from the Environmental Engineer, PPCB, Regional Office, SAS Nagar.

The proceedings of the hearing were conveyed to M/s RSA Dynamic Motors LLP, Ground Floor, Tricity Trade Tower, Zirakpur-Patiala Road, District SAS Nagar vide letter no. 5478 dated 23.01.2025.

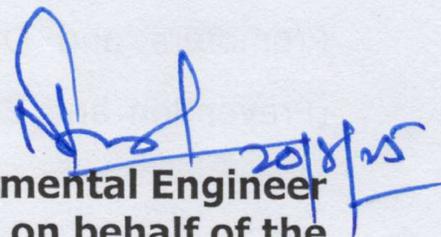
8) It is relevant to mention here that the project proponent M/s G.S. Promoters and Developers was granted Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of

Pollution) Act, 1981 valid upto 31.03.2023 for commercial complex namely Tricity Trade Towers having a hotel of 135 rooms, 200 number offices. In view of the visit of the project on 09.12.2024 and with the issuance of a notice, the project proponent M/s G.S. Promoters and Developers was given hearing before the Member Secretary of the Board on 17.01.2025 which was attended by Sh. Sukhwinder Singh, Senior Manager. The representative stated that the project proponent has given the building to RSA Dynamic Motors (TATA Agency) for commercial purpose only and if the Board wants to take any action on the said establishment, it can take action against the same and assured to comply with the conditions of the Environment Clearance. The representative requested for renewal of consents.

9) That it is relevant to mention here that M/s RSA Dynamic Motors LLP cannot operate the TATA Agency service station without the amendment in the conditions of the Environmental Clearance and can only operate the showroom at the site. The Board has imposed a special condition with regard to the obtaining of revised Environmental Clearance for the operation of service station which is reasonable. In view of the violation being committed, the Board has granted hearing to both the parties separately i.e. the project proponent M/s G.S. Promoters and Developers as well as appellant M/s RSA Dynamic Motors. It is for the parties to decide further course of action to cure the shortcoming of obtaining the revised Environmental Clearance for the operation of the service center. Appeals filed by M/s RSA Dynamic Motors LLP before the Appellate Authority have also been declined.

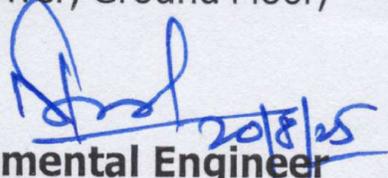
10) After consideration of the entire facts and circumstances of the case, it is clear that without obtaining of revised Environmental Clearance, the service station cannot be operated by M/s RSA Dynamic Motors LLP in the car showroom at the present site. There is no restriction, however, for the operation of the showroom. The representation dated 11.11.2024 of M/s RSA Dynamic Motors LLP is disposed of as such.

11) This issues with the approval of Competent Authority of the Board.

  
**Environmental Engineer**  
**for & on behalf of the**  
**Punjab Pollution Control Board**  


Endst. No 2671Dated: 20/8/25

A copy of the above speaking order is forwarded to Sh. O.P Sharma,  
Legal and Liaison Officer, RSA Dynamic Motors LLP, Tricity Trade Tower, Ground Floor,  
Zirakpur-Patiala Road, Zirakpur for information.

  
**Environmental Engineer**  
for & on behalf of the  
**Punjab Pollution Control Board**

